

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 268 of 2013 & IA-359 of 2013

&

Appeal No. 200 of 2013 &

I.A. No. 279 of 2013

Dated : 22nd May, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 268 of 2013 & IA-359 of 2013

**The Electricity Deptt. Andaman & Nicobar Islands ... Appellant(s)
Versus
M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Rakesh Khanna, A&G
Ms. Ruchi Sindhwani
Ms. Megha Bharana
Ms. Bandena Shukla for R-1 & R-2**

**Counsel for the Respondent(s) : Mr. Varun Pathak for R-2
Mr. M.G. Ramachandran
Mr. Rohit Rao for R-1**

Appeal No. 200 of 2013 &

I.A. No. 279 of 2013

**M/s. Suryachakra Power Corporation Ltd. ... Appellant(s)
Versus
Electricity Department & Ors. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Rakesh Khanna, A&G
Ms. Ruchi Sindhwani
Ms. Megha Bharana
Ms. Bandena Shukla for R-1 & R-2**

**Counsel for the Respondent(s) : Mr. Varun Pathak for R-2
Mr. M.G. Ramachandran
Mr. Rohit Rao for R-1**

ORDER

We have heard the learned counsel for the appellant. Post the matter for further hearing on **23.05.2014 at 12.30 P.M.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**